

NOES

Abraham, Shri K. M
Anirudhan, Shri K.
Atam Das, Shri
Banejee, Shri S. M.
Brij Bhushan Lal, Shri
Chakrapani, Shri C. K.
Chandra Shekhar Singh, Shri
Chauhan, Shri Bharat Singh
Deo, Shri P. K.
Fernandes, Shri George
Ghosh, Shri Ganesh
Gopalan, Shri P.
Gupta, Shri Kanwar Lal
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Joshi, Shri Jagaunath Rao
Kandappan, Shri S.
Kripalani, Shri J. B.
Kuchelar, Shri G.

MR. DEPUTY-SPEAKER : The result* of the division is :

Ayes : 76 ; Noes : 37.

The motion was adopted.

श्री प० ला० बरूपाल : मैं विधेयक प्रस्तुत करता हूँ ।

MR. DEPUTY SPEAKER : Shri Mrityunjay Prasad—not here. Shri Tenneti Viswanatham.

JUDGES (INQUIRY) AMENDMENT BILL†

(Amendment of Sections 3, 4 and 6)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move that leave be granted to introduce a Bill to amend the Judges (Inquiry) Act, 1968.

MR DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Judges (Inquiry) Act, 1968."

The motion was adopted.

Kundu, Shri S.
Limaye, Shri Madhu
Madhok, Shri Bal Raj
Menon, Shri Vishwanatha
Misra, Shri Janeshwar
Modak, Shri B. K.
Mulla, Shri A. N.
Nair, Shri Vasudevan
Nambiar, Shri
Nayanar, Shri E. K.
Patil Shri N. R.
Ramabadrn, Shri T. D.
Sheth, Shri T. M.
Sivasankaran, Shri
Sreedharan, Shri A.
Suraj Bhan. Shri
Tyagi, Shri Om Prakash
Viswanatham, Shri Tenneti

SHRI TENNETI VISWANATHAM introduce the Bill.

15.20 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 314)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में प्राये संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : As a matter of substance I have no objection to the objects of this Bill nor to its introduction. But there are certain constitutional and procedural matters which I think it is my duty to bring before you and the House. I would refer to Art. 117 (1) which reads as follows :

"A Bill or amendment making pro-

*The following Members also recorded their votes for AYES :

Sarvasbri T. Ram and Vidya Dhar Vajpai.

†Published in the Gazette of India Extraordinary Part II, Section 2, dated 31-7-60.